

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 218 of 2020**

**IN THE MATTER OF:**

**Sudesh Gupta**

**Shareholder & Director of**

**Choice Automobiles Pvt. Ltd.**

**...Appellant**

**Versus**

**Registrar of Companies, Anr.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Iswar Mohapatra, Advocate**

**For Respondent: None**

**ORDER**  
**(Virtual Mode)**

**23.11.2020** Learned Counsel for the Appellant submits that Ld. Sr. Counsel Shri Harish Malhotra, is not available. Therefore, he is seeking adjournment. Prayer Allowed.

Let the matter be fixed 'For Admission (Fresh Case) on **08<sup>th</sup> December, 2020.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**